

की बेगार और जबरन मजदूरी से इंकार करते हैं तो निहित स्वार्थ उन्हें धमकाते हैं तथा श्रांतकित करते हैं। जब अनुसूचित जातियां तथा अनुसूचित जनजातियां अपने स्वाभिमान या अपनी महिलाओं के सम्मान के परिरक्षण का प्रयास करते हैं तो वे शक्तिशाली और प्रभावपूर्ण लोगों को खबरने लगते हैं। अनुसूचित जाति तथा अनुसूचित जनजाति द्वारा सरकार की ओर से उन्हें प्राबंठित भूमि पर व्यवसाय तथा कृषि को भी सहन नहीं किया जाता है तथा प्रायः ये लोग निहित स्वार्थों के हमलों के शिकार हो जाते हैं।

Allotment of land to Group Housing Co-operative Societies

1074. SHRI S. S. AHLUWALIA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the names of total Group Housing Co-operative Societies registered with Delhi Development Authority to whom Government propose to allot the land in Delhi ;

(b) whether any demarcation of land to these societies has since been made by the DDA ; and

(c) if so, the society-wise details thereof and if not, the reasons for not allotting the land ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN) : (a) Out of a total of 2027 societies registered with the Registrar of Cooperative Societies, verified lists in respect of 927 Cooperative Group Housing Societies have been referred to the DDA for allotment of land. The details of these societies are enclosed as per Annexure (See Appendix GLIV, Annexure No. 52).

(b) No, Sir.

(c) Due to non availability of develop- ed land.

Attitude of CPWD with Residents Association in Delhi

1075. SHRI MENTAY PADMANABHAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the CPWD has taken a casual attitude to representations been received from Resident Association in various Government housing colonies ;

(b) how many representations are pending from Curzon Road Residents Association (CRARA) ;

(c) what steps are being taken to ensure that CPWD maintains close liaison with such associations ;

(d) what measures are being taken to redress their grievances ; and

(e) the details of directions being given to CPWD to maintain better co-ordination with Residents' Associations ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN) : (a) No, Sir. The representations are given due attention.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) and (d) Frequent meetings are held with the residents associations to understand and solve their problems. Besides this, site inspections are also conducted by departmental officers for ensuring proper maintenance of the residents. Complaints Registers maintained in the Enquiry Offices are reviewed by senior officers from time to time to ensure prompt attention to complaints.

(e) Directions have been given to the CPWD authorities to hold meetings with the Residents' Associations at least once in three months.

Definition of regularised unauthorised Colony

1076. SHRI CHATURANAN MISHRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether a large number of unauthorised colonies in Delhi have been regularised and are still referred to as regularised unauthorised colonies ;

(b) if so, the reasons therefor ; and

(c) what are the legal formalities Government have to complete to remove the word 'unauthorised' ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN) : (a) Yes, Sir.

(b) They have come to be known by this name on account of the fact that they were established in an unauthorised manner initially and were regularised subsequently.

(c) The owners have to get their individual structures regularised by the local authority.